

ORAL

**Central Administrative Tribunal, Allahabad Bench,
Allahabad****CCP No. 330/00150/2017 in O.A. No. 1392/2016****This the 22nd day of March, 2018****Hon'ble Mr. Justice Dinesh Gupta, Member (J)
Hon'ble Mr. Gokul Chandra Pati, Member (A)**

1. Rana Pratap Singh aged about 24 years son of Sri Seetla Singh r/o Village – Railway Station , Mankapur, District- Gonda.
2. Om Prakash aged about 53 years son of Sri Raghuraj Singh Yadav, r/o Railway Station Manakpur, District- Gonda.
3. Sunil Kumar Tiwari aged about 26 years son of Sri Raj Bahadur Tiwari r/o Railway Station , Manakpur, District- Gonda.

Applicants

By Advocate: Sri Damodar Pandey

Versus

1. Sri Styia Prakash Trivedi, General Manager, North Eastern Railway, Gorakhpur.
2. Sri Alok Kumar, Divisional Railway Manager, North Eastern Railway, U.P. Ashok Marg, Lucknow.
3. Sri Anil Kumar Senior Divisional Operating Manager, North Eastern Railway, Ashok Marg, Lucknow.
4. Sri D.K.S. Chauhan, Senior Divisional Personnel Officer, North Eastern Railway, Ashok Marg, Lucknow.

Respondents

By Advocate: Sri S.K. Upadhyaya proxy for Sri Rishi Kant Rai

ORDER**By Hon'ble Mr. Justice Dinesh Gupta, Member (J)**

This contempt petition is preferred by the applicant for non-compliance of the order passed by this Tribunal on 4.11.2016 in O.A. No. 330/01392/2016 by which

Tribunal has directed the applicant to give a detailed application to respondent No. 4/competent authority for being paid overtime /permissible allowance. The respondents shall give reply/order regarding this matter to the applicant in writing.

2. Notices were issued to the respondents who in turn filed the compliance affidavit on 7.2.2018 and submitted that they have complied with the order passed by this Tribunal. From the annexure annexed with the compliance affidavit, it is evident that respondents vide order dated 25.10.2017 have decided the application given by the applicant. Since the respondents have complied with the order passed by this Tribunal, hence there is no willful disobedience of the order passed by this Tribunal. Accordingly, contempt petition is dismissed. Notices issued to the respondents stand discharged.

(Gokul Chandra Pati)
Member (A)

(Justice Dinesh Gupta)
Member (J)

HLS/-